

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 02.11.2020

**Misc. Application No. 306 of 2020
(Grant of Additional Time)
And
Misc. Application No. 292 of 2020
(Delay Application)
And
Appeal No. 207 of 2020**

Artha Vrddhi Securities Ltd.

..... Appellant

Versus

National Stock Exchange of India Ltd.

... Respondent

Mr. Vinay Chauhan, Advocate with Mr. Kamal Agrawal, FCA for
the Appellant.

Mr. Ventakesh Dhond, Senior Advocate with Mr. Sachin
Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain, Mr. Pruthvi
Dhinoja, Advocates i/b MKA & Co. for the Respondent.

ORDER :

1. We have heard Shri Vinay Chauhan, the learned counsel for
the appellant and Shri Venkatesh Dhond, the learned senior counsel
for the respondent through video conference.

2. Order reserved.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

02.11.2020
PTM